



2026:AHC:19357

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 1282 of 2026

Jagjeet Singh Alias Kapil

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Karunesh Narayan Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard learned counsel for the applicant, Sri Ramendra Pal Singh, learned A.G.A. for the State-Respondent and perused the record of the case.

The present bail application has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 342 of 2025, under Sections 8/18/20/29/60 of Narcotic Drugs and Psychotropic Substances Act, 1985, Police Station Jait, District Mathura.

Learned counsel for the applicant has contended that the allegation against the applicant is that he is involved in the illegal supply of contraband. He submits that the applicant is not named in the FIR and his name was surfaced during the course of investigation in the confessional statement of the co-accused. He submits that no contraband has been recovered from the possession from the applicant. It is further submitted that since such recovery is not supported by independent witness, possibility of his false implication in the crime cannot be ruled out. It is next contended that in the present case the prosecution has failed to follow strictly the provisions of Sections 40, 50 and 52A of the N.D.P.S. Act. There is no report of chemical analyst. It is also argued that the applicant is absolutely innocent and has been falsely implicated in the present crime with a view to cause unnecessary harassment and victimize him. He submits that the co-accused Gurmail Singh and Sultan Singh have already been released by this Court vide orders dated 07.11.2025 and 14.10.2025 passed in Criminal Misc. Bail Application Nos. 30539 of 2025 and 38907 of 2025 respectively. He submits

that the applicant is having criminal history of three cases to his credit which has been explained in the affidavit filed in support of the bail application. He submits that the applicant is in jail since 07.10.2025 and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. In case the applicant is released on bail he will not misuse the liberty of bail. Hence the prayer of bail has been made.

Per contra learned A.G.A. has opposed the bail prayer of the applicant by contending that the innocence of the applicant cannot be adjudged at pre-trial stage who is involved in supplying contraband, therefore, the applicant does not deserve any indulgence. In case the applicant is released on bail he will again indulge in similar activity.

Accordingly, the bail application is **allowed**.

Without expressing any opinion on the merits, let the applicant, **Jagjeet Singh Alias Kapil**, involved in the aforesaid case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

1. The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.
2. The applicant shall cooperate in the trial sincerely without seeking any adjournment.
3. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

In case of breach of any of the above conditions, it shall be a ground for cancellation of bail. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

January 28, 2026

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(Ashutosh Srivastava,J.)